Central Administrative Tribunal Principal Bench, New Delhi

C.P. No. 635/2015 IN O.A. No. 4113/2013 This the 20th day of January, 2016

Hon'ble Shri Sudhir Kumar, Member (A) Hon'ble Shri Raj Vir Sharma, Member(J)

Mr. V.B. Chaubey (Retd. P.G.T.D. History) (Aged about 65 years) C-224/A, Gali No.10, Bhajanpura, Delhi-53

... Petitioner

(By Advocate: Mr. T.N. Tripathi)

Versus

Smt. Padmini Singh Director of Education, Old Secretariat, Delhi E Block, DHQ

... Respondent

(By Advocate: Mr. Anmol Pandita for Mr. Vijay Pandita)

Order (oral)

Per Sudhir Kumar, Member (A)

Learned counsel for the petitioner has argued that the speaking order passed by the respondents on 28.04.2015 is not in compliance of the paragraphs 10 and 11 of the Order which had been passed in the O.A. No. 4113/2013. However, it is trite law that the correctness or wrongfulness of the order passed in compliance of directions cannot be examined in Contempt proceedings.

- 2. Since the respondents have substantially complied with the directions of the Tribunal by passing a speaking order, the C.P. is closed, and notices issued are discharged.
- 3. Needless to add that if the petitioner/applicant is still aggrieved by the speaking order now passed, he shall have recourse to appropriate proceedings as per law, on the original side, if he is so advised.

(Raj Vir Sharma) Member (J) (Sudhir Kumar) Member (A)

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